

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'I-1' : NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI N.K. BILLAIYA, ACCOUNTANT MEMBER AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA No.1264/Del/2015
Assessment Year : 2010-11**

**M/s Itron Metering Solutions
India Private Limited,
C-7, Sector-3,
Noida,
Uttar Pradesh – 201 301.
PAN : AAACC1057E.
(Appellant)**

**Vs. Deputy Commissioner of
Income Tax,
Circle-12(2),
New Delhi.**

(Respondent)

Appellant by : Shri Himanshu S. Sinha and
Shri Bhuwan Dhoopar, Advocates.
Respondent by : Shri Surender Pal, CIT-DR.

Date of hearing : 22.10.2020
Date of pronouncement : 22.10.2020

ORDER

PER K. NARASIMHA CHARY, JM :-

This appeal by the assessee for the assessment year 2010-11 is directed against the order of learned Assessing Officer dated 30th December, 2014.

2. At the time of hearing, the learned counsel for the assessee has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Learned CIT-DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the sides on conclusion of Virtual Hearing on 22nd October, 2020.

Sd/-

**(N.K. BILLAIYA)
ACCOUNTANT MEMBER**

Sd/-

**(K. NARASIMHA CHARY)
JUDICIAL MEMBER**

VK.

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1. Appellant : **M/s Itron Metering Solutions India Private Limited,
C-7, Sector-3, Noida, Uttar Pradesh – 201 301.**
2. Respondent : **Deputy Commissioner of Income Tax,
Circle-12(2), New Delhi.**
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar